

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

DA NO. 1205 of 1988

V.P.Wadhwa v/s UOI

5.7.88 Present: Mr. N.L.Duggal, Advocate for the Applicant.

Admitted. Notice to the Respondents.

Let counter be filed within six weeks. Rejoinder, if any, be filed within two weeks thereafter.

The case be listed before the Deputy Registrar on 15.9.1988.

Notice on interim relief be issued for 19.8.1988.

✓ 3/7/88  
(Birbal Nath)

AM

J.D.Jain  
(J.D.Jain)  
VC

R-1 Served  
R-2 Answered

OA 1205/88

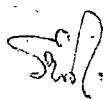
19.8.88

Present: Shri N.L. Duggal, Counsel for the applicant.

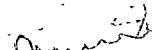
Shri Inderjit Sharma, Counsel for the respondents.

Heard the learned counsel for both the parties.

Shri Inderjeet Sharma, learned counsel for the respondents has produced a copy of the Railway Board's letter dated 22.7.88 withdrawing the impugned order and deciding that the applicant's notice of voluntary retirement given in 1984 would be accepted with effect from 7.1.84 and that the applicant's retirement benefits will be calculated and disbursed with arrears expeditiously. Thus the cause of action in the main application OA 1205/88 does not survive. We, therefore dispose of the OA 1205/88 as infructuous with the directions to the respondents that all the retirement and terminal benefits to which the applicant is entitled with effect from 7.1.1984, should be paid to him along with interest as prescribed by the Government in accordance with relevant rules and instructions within a period of 4 months from the date of communication of this order. Copy of the order be given <sup>as</sup> ~~as~~ to both the parties.



(S.P. MUKERJI)  
MEMBER (AM)



(P.K. KARTHA)  
VICE CHAIRMAN